

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 287 of 2019**

**&**

**I.A. No. 3313 of 2019**

**IN THE MATTER OF:**

**Mr. Mahendra G. Wadhvani**

**...Appellant.**

**Versus**

**M/s. Reed Relays & Electronics India Ltd. & Ors.**

**...Respondents.**

**Present:**

**For Appellant: Mr. Virendra Ganda, Sr. Advocate with  
Mr. Vipul Ganda, Ms. Shreya Jain,  
Mr. Vishal Ganda, Ms. Astha Trivedi and  
Mr. Alexandra Celestine, Advocates.**

**For Respondent: Mr. Delep Goswami, Mr. Anirrud Goswami,  
Mr. Eshwar, Ms. Anchal Nichani, Advocates for R-1.  
Mr. Abhishek Baid, Advocate for R-2.  
Mr. Goutham Shivshankar,  
(Impleadment for Tamil Nadu Industrial Corp. Ltd.)  
Mr. Ramji Srinivasan, Sr. Adv. for Amicus Curiae.**

**ORDER  
(Virtual Mode)**

**03.03.2021** The Learned Sr. Counsel for the Appellant has sent by Electronic Mode copy of Circular dated 06<sup>th</sup> July, 2016 issued by National Company Law Tribunal which is taken on record and marked 'Z' for identification.

The Learned Amicus Curiae – Sr. Advocate Shree Ramji Srinivasan submits the he has received a report from the Registrar of NCLT sharing certain information but he needs further assistance from the Registry of NCLT. The Learned Amicus Curiae submits that he may be given short time to get all the information so that he may be able to assist this Bench.

We request the Registrar of NCLT to on instructions contact the Learned Amicus Curiae and give necessary assistance and information with regard to all the Circulars in the context of Section 419 of the Companies Act, 2013 and any other information required by the Amicus Curiae in this regard.

List this matter for further hearing as Part-Heard on **15<sup>th</sup> March, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

Basant B./md